

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-98-2020****&****LD-VC-CW-99-2020****M/s. Niche Developers Developers Goa &  
Others****..... Petitioners****V e r s u s****Goa State Consumer Dispute  
Redressal Forum.****..... Respondent**

Mr. Yuraj Narvankar, Advocate for the Petitioners.

Mr. V. Amonkar, Advocate for Respondent no.2.

**CORAM: DAMA SESHADRI NAIDU, J.****DATE: 18<sup>th</sup> August, 2020.****ORDER:**

Because of the later developments, I felt that these writ petitions have become infructuous. Besides, there are no interim directions in these petitions. Now the counsel on either side agree that the petitioners have already approached the National Consumer Dispute Redressal Commission.

2. When I wanted to close these writ petitions as they became infructuous, the learned counsel appearing today for the petitioners wanted the matter passed over for him to take instructions. I did so. Now, he reports that the counsel on record has been indisposed, he needs further time to get instructions from the party.

3. I clarify that the proceedings pending before this Court will not affect the adjudication of the issue before any Forum or Fora.
4. Post the matter on 3/9/2020.

**DAMA SESHADRI NAIDU, J.**

**AP/-**